

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 220 of 2011
in Appeal No. 52 of 2008**

Dated: 14th December, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

North Delhi Power Limited ... Appellant(s)

Versus

D.E.R.C. & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapoor, Ms. Poonam Verma,
Mr. Ajay Kapoor & Mr. Anurag Bansal

Counsel for Respondent (s): Mr. Ranjan Mukherjee

**ORDER
IA No. 220 of 2011**

The learned counsel for the Applicant seeks permission to withdraw this application with liberty to seek remedy in regard to the issues in the appropriate Forum.

Accordingly, permission is granted. The Application is dismissed as withdrawn giving liberty to the Applicant to seek the remedy before the appropriate Forum.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

vs/ak